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Date: 30/11/2025

### (2024) 04 MP CK 0030

# Madhya Pradesh High Court (Gwalior Bench)

Case No: Writ Appeal No. 769 Of 2024

**APPELLANT Umesh Kumar Garg** 

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State Of Madhya Pradesh And

**RESPONDENT** Others

Date of Decision: April 3, 2024

#### **Acts Referred:**

 Madhya Pradesh Uccha Nayalaya (Khand Nyayapeeth Ko Appeal) Adhiniyam, 2005 -Section 2(1)

Hon'ble Judges: Rohit Arya, J

Bench: Single Bench

Advocate: M.P.S. Raghuwanshi, S. Raghuwanshi, Ankur Mody

Final Decision: Dismissed

#### **Judgement**

## Rohit Arya, J

- 1. This intra-court appeal under Section 2(1) of Madhya Pradesh Uccha Nayalaya (Khand Nyayapeeth Ko Appeal) Adhiniyam, 2005, is directed
- against the order dated 21.03.2024 passed in Writ Petition No.7420 of 2024 by the learned Single Judge.
- 2. Having perused the impugned order, we are of the considered opinion that the findings recorded by the learned Single Judge are based on facts
- available on record; therefore, impeccable and the conclusion has been drawn after applying the correct principles of law.
- 3. Consequently, no indulgence is warranted in the instant intra-court appeal.
- 4. Appeal being sans merits is hereby dismissed.